

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
Counter filed
for hearing
Patu Branch
7/8

Copies of order
dt. 31.7.02 may be
handed over to counsel
for both sides.

7/8
SD

Order dated 31.07.02

In spite of repeated calls and sufficient opportunities, the learned counsel for the applicant has failed to appear. The applicant in this original application has prayed for quashing the impugned orders at Annexures-1, 2 and 3. Shri A.K. Bose, the learned Senior Standing Counsel for the Respondents - Department stated that ~~as~~ on completion of disciplinary proceedings and consequent imposition of penalty on 15.2.99, the applicant had been reinstated in service. The frequent non-appearance of the learned counsels for the applicant shows that they are no more interested in ~~prosecuting~~ prosecuting this case. Further more, the prayer of the applicant, as made in this application has become infutuous on account of his reinstatement in service on completion of disciplinary proceedings and consequent imposition of penalty. In this view of the matter, we see no reason for giving the applicant any relief as this case has become infutuous. This O.A. is, therefore, dismissed as ~~for~~ having become infutuous. No costs.

Sampurna Ray
Member (Admin.)

Palu.
31.07.2002
Member (Judg.)